

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-515
IB-748/ND/2022

IN THE MATTER OF:

M/s. Tata Capital Financial Services Ltd.

....Applicant

Vs.

Akash Goyal

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 08.02.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Ms. Savyasachi Sahai, Mr. Vishwajeet Singh
Sehkahwat, Advs.

For the Respondent :

ORDER

Ld. Counsel on behalf of the Petitioner is present and submitted that in terms of order dated 05.12.2023, they have filed the valid AFA of the proposed IRP, however the same is not reflected on the e-portal of the Tribunal. Ld. Counsel for the Petitioner is directed to approach the Registry and cure the defects, if any, so that their AFA is reflected on the e-portal of the Tribunal. List the matter on **19.03.2024**.

S/d-
(Dr. SANJEEV RANJAN)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)